



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
(भारत सरकार/Government of India)



महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,
Mahanagar Doorsanchar Bhawan, Jawahar Lal Nehru Marg
(पुराना मिनटो रोड) नई दिल्ली-110002
(Old Minto Road), New Delhi-110002
फैक्स/Fax : +91-11-23213294

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Dated: 7th January 2015

To

The Secretary,
Department of Telecommunications,
Sanchar Bhawan, 20, Ashok Road,
New Delhi - 110001

Subject: Corrigendum to the TRAI's recommendations on 'Definition of Revenue Base (AGR) for the Reckoning of Licence Fee and Spectrum Usage Charges' dated 6th January 2015

Please refer to this office letter no.15-02/2014/F&EA-II(Vol.III) dated 6th January 2015 forwarding the recommendations on 'Definition of Revenue Base (AGR) for the Reckoning of Licence Fee and Spectrum Usage Charges'.

2. Some minor errors in cross referencing of paragraph- have been noticed. The following changes in cross referred paragraph may kindly be noted:

Paragraph number to be modified		Paragraph number may be read as
In Paragraph Number (Chapter III: Summary of Recommendations)	Mentioned as	
3.12	2.79	2.80
3.13	2.85	2.86
3.14	2.89	2.90
3.15	2.97	2.98
3.16	2.100	2.101
3.17	2.101	2.102

3. In view of above, DoT is requested to take cognizance of these corrections in the recommendations.

4. This letter is being uploaded on the TRAI website (www.trai.gov.in) as corrigendum to the recommendations.


(Sudhir Gupta)
Secretary